

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
1st Floor, WTC Building, FKCCI Complex, K. G. Road,
BANGLORE-560009

COURT-2

Customs Appeal No. 22277 of 2014

*[Arising out of the Order-in-Original No.07/2014-Commr.
dated 19.03.2014 passed by the Commissioner of Customs,
Central Excise, Bangalore.]*

....Appellants

Mr. Rohit Garg
Director of M/s. Base Systems Pvt.
Ltd.

No.5, 1st Floor, Maruthi Chambers
Thimmaiah Garden, R. T. Nagar,
Bangalore – 560 032.

Vs.

The Commissioner of Customs

....Respondents

Central Revenue Building
P.B. No.5400, Queens Road,
Bangalore – 560 001.

WITH

Customs Appeal No. 22278 of 2014

*[Arising out of the Order-in-Original No.07/2014-Commr.
dated 19.03.2014 passed by the Commissioner of
Customs, Central Excise, Bangalore.]*

Mr. Vivek Bhasin
Director of M/s. Base Systems Pvt.
Ltd.

No.5, 1st Floor, Maruthi Chambers
Thimmaiah Garden, R. T. Nagar,
Bangalore – 560 032.

....Appellants

Vs.

The Commissioner of Customs

....Respondents

Central Revenue Building
P.B. No.5400, Queens Road,
Bangalore – 560 001.

AND

Customs Appeal No. 22281 of 2014

*[Arising out of the Order-in-Original No.07/2014-Commr.
dated 19.03.2014 passed by the Commissioner of
Customs, Central Excise, Bangalore.]*

M/s. Base Systems Pvt. Ltd.

....Appellants

No.5, 1st Floor, Maruthi Chambers
Thimmaiah Garden, R. T. Nagar,
Bangalore – 560 032.

Vs.

The Commissioner of Customs

Central Revenue Building
P.B. No.5400, Queens Road,
Bangalore – 560 001.

....Respondents

Appearance:

None

...For Appellants

Mr. K. Vishwanath
Superintendent (AR)

... For Respondents

CORAM:

HON'BLE MR. P. A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MRS R. BHAGYA DEVI, MEMBER (TECHNICAL)

Date of Hearing: 11.08.2023

Date of Decision: 11.08.2023

FINAL ORDER No. 20811 - 20813 of 2023

Per P. A. AUGUSTIAN:

On matter being called, neither the appellants appeared nor is there any adjournment request despite notice having been sent to them well in advance. We also note that the matter has been coming up on Board repeatedly and was being adjourned in the interest of justice. In our view, the appellants are not interest in pursuing the appeals. As the appeals is almost 9 years old, we find no reasons to keep it on record. Accordingly, the appeals are dismissed for non-prosecution.

(Order pronounced and dictated in open court.)

(P. A. AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)